

ITEM NO.33

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 779/2024

[Arising out of impugned final judgment and order dated 07-08-2023 in A482 No. 27481/2023 passed by the High Court of Judicature at Allahabad]

ABDUL SALAM @ SHANU & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 07-01-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Shadan Farasat, Sr. Adv.

Mr. Kaustubh Chaturvedi, Adv.

Mr. Bharat Gupta, AOR (through V.C.)

For Respondent(s) :

Ms. Ruchira Goel, AOR

Mr. Sharanya, Adv.

Mr. Chandrika Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Despite being duly served, none appears on behalf of the respondent No.2.
2. In the case in hand, petitioner No.1 and respondent No.2/complainant are brother and sister, respectively.

3. Considering the aforesaid fact, we request the Supreme Court Legal Services Committee to appoint a counsel to assist the Court on behalf of respondent No.2, who may take instructions from the respondent No.2.

4. List on 13.03.2026.

5. In the meantime, no coercive steps be taken against the petitioners.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)